- 3. Rohtak
- 4. Bahadurgarh
- 5. Gurgaon
- 6. Rewari
- 7. Faridabad
- 8. Ballabgarh
- 9. Palwal 😃

UTTAR PRADESH STATE

- J. Ghaziabad
- 2. Meerut
- 3. Modinagar
- 4. Sikandrabad
- 5. Bullandshar
- 6. Khurja
- 7. Hapur

RAJASTHAN STATE

- 1. Alwar
- 2. Khairtal

The projects were drawn up by the State Governments in respect of 5 towns *viz*. Gurgaon, Panipat, Alwar, Hapur and Meerut. Under a central Scheme, the Gov> ernment of India agreed to provide loan assistance to the extent of 50 per cent of the cost subject to satisfactory physical progress and subject to the provision of matching share by the State Government. A loan assistance to the extent of Rs. 8.13 crores has been released to the State Governments for the development of these 5 towns till the end of March 1982.

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(e) Does not arise, as there v/as no meeting of the National Capital Region Advisory Committee.

Recommendations of the Economic Administration Reforms CommioskHi

@1771. DR. LOKESH CHANDRA:

DR. (SHRIMATI) NAJMA HEPTULLA:

Wfll the Minister of WORKS AND HOUSING be pleased to state:

(a) what are the recommendations of the Economic Administration Reforms

(SPreviously Unstarred Question 1388 transferred from the 19th October, 1982.

Commission for the revision of the rent control laws; and

(b) whether any special concessions are proposed to be given to widows and war-widows?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) and (b) Very recently the Commission has submitted a Report containing recommendations in regard to Rent Control Laws. These recommendations are being examined by the Government.

Exclusion of Colonies under ShandTM area from the approved list

1772. SHRI B. SATYANARAYAN REDDY:

SHRI LAKHAN SINGH:

SHRI JAGANNATHRAO JOSHI:

Will the Minister of WORKS AND HOUSING be pleased to refer to the reply to Unstarred Question 219 given in the Rajya Sabha on 9th July, 1982 and state:

- (a) when a decision was taken to exclude the colonies under Shahdra area of Delhi from the approved list;
- (b) what is the number of other colonies which have been similarly excluded and what are the reasons for this reversal of the policy; and
- (c) whether the respective associations have been representing the matter to D.D.A, and if so, what action has been taken to undo the injustice done to residents of these colonies?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) to (c) There is no reversal of Government's policy to regularise unauthorised colonies in Delhi covering residential and commercial structures constructed therein up to 30-6-77 and I 16-2-77 respectively, including the colonies